LOK SABHA UNSTARRED QUESTION NO.814 TO BE ANSWERED ON 24th July, 2025

Guidelines for Development of 'A' Category RO Sites

814. Smt. Smita Uday Wagh: Shri Dhairyasheel Sambhajirao Mane:

पेट्रोलियम एवं प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the guidelines issued by the Oil Marketing Companies (OMCs) to Letter of Intent (LOI) holders for development of 'A' category Retail Outlet (RO) sites including land development for entry/exit, acceleration/deceleration lanes, service roads, boundary/retention walls, etc.;
- (b) whether all such land developmental works are to be carried out by the LOI holder or certain components are undertaken by the concerned OMC and if so, the details thereof;
- (c) whether OMCs are permitted to install Motor Spirit (MS)/High Speed Diesel (HSD) underground tanks at RO sites before signing the land lease agreement with the landowner and prior to Petroleum and Explosives Safety Organisation (PESO) approval in the case of 'A' category RO site and if so, the details thereof;
- (d) whether LOI holders are allowed to excavate large pits and extract minor minerals from the RO site for levelling with highway/service roads and if so, the details thereof; and
- (e) whether OMCs undertake tank pit excavation only after obtaining necessary approvals and

if so, the details thereof?

ANSWER

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री (श्री सुरेश गोपी)

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SURESH GOPI)

(a) to (e) The Dealer Selection Guidelines (DSG) for Retail Outlets (ROs) of the Public Sector Oil Marketing Companies (OMCs), inter-alia, prescribe the provisions for development of RO which includes scope of work and facilities to be respectively provided by Dealer and OMC at "A" site RO. As per DSG, Motor Spirit (MS) / High Speed Diesel (HSD) underground tanks are provided and installed by Public Sector OMCs at 'A' site RO. Besides, following facilities are to be made available by the Dealer (as specified by the OMC) / OMC at the 'A' site RO:-

		TYPE OF SITE
SI. No.	Type of Facility	"A" / "CC" site
		Provision of Facility by:
Α	Infrastructural Facilities:	
i.	Developed land including land development of the entry / exit / acceleration / de-acceleration / service road with boundary /compound / retention wall as per OMC Specification	Dealer
ii.	Tanks, Dispensing Units, Signages, Automation, etc.	ОМС
iii.	Sales Office, Storeroom, Toilet, Electrical Room, Electrical connection (of capacity as advised by OMC), Water Connection, Yard Lighting, etc.	ОМС
iv.	Generator / Invertor	Dealer
V.	Compressor with Electronic Gauge for Air Filling (As decided by OMC)	OMC / Dealer
vi.	Driveway	OMC
vii.	Canopy (as per OMC's requirement)	ОМС
В	Customer Convenience Facilities:	
i.	Clean Drinking Water, Maintenance of Neat & Clean Toilet, Telephone, etc.	Dealer

Site specific additional facilities required for customer service such as Staff cum Change Room, Service Station, Rest Room, Restaurant, PUC facility and/other Facilities, as specified by OMCs from time to time, are to be provided by OMCs. Dealer provides Firefighting/Safety equipment at RO as per the statutory requirements.

The scope of works to be carried out by dealer is clearly mentioned in the Letter of Intent issued to the dealer.

Letter of Intent is issued by PSU OMC for setting up of Retail Outlet only. The extraction of minor minerals is governed by the Mines and Minerals (Development and Regulation) Act, 1957 and rules framed thereunder.

As per PSU OMCs' prevailing guidelines and statutory requirements, MS/HSD underground tanks cannot be installed at a RO site by PSU OMCs prior to the execution of the land lease agreement with the landowner and without the approval of the layout plan by Petroleum and Explosive Safety Organization (PESO).